

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 477 OF 2019 IN APPEAL NO. 223 OF 2015

IA NO. 476 OF 2019 IN APPEAL NO. 225 OF 2015

IA NO. 474 OF 2019 IN APPEAL NO. 237 OF 2015 & IA NO. 165 OF 2016

IA NO. 475 OF 2019 IN APPEAL NO. 237 OF 2016 & IA NO. 513 OF 2016

IA NO. 473 OF 2019 IN APPEAL NO. 315 OF 2016

IA NO. 478 OF 2019 IN APPEAL NO. 12 OF 2017

Dated: 8th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Reliance Infrastructure Ltd.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ramanuj Kumar
Mr. Manpreet Lamba
Mr. Sajan Poovayya
Mr. Hasan Murtaza
Ms. Aditya Panda

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. StutiKrishn for R-1 (in all appeals)

Mr. M.Y. Deshmukh for R-7
(in A.No.223 of 2015)

Mr. Raghav Malhotra for TPCI
(in A.No. 237 of 2015)

ORDER

Meanwhile learned counsel for the parties is directed to complete the pleadings with advance copy to the other side.

List the matter on IA for Impleadment application on **21.05.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**